

CENTRAL ELECTRICITY REGULATORY COMMISSION

Core 3, 7th Floor, Scope Complex, New Delhi – 110 003.

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No7/1(2)/2007/Estt/CERC

New Delhi the 04th April 2008

NOTIFICATION

In exercise of powers conferred under Section 91 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Leased accommodation) Regulations, 2007, hereinafter referred to as “the principal regulations”, namely: -

1. Short title and commencement:

- (i) These regulations may be called the Central Electricity Regulatory Commission (Leased accommodation) (Amendment) Regulations, 2008.
- (ii) These regulations shall come into force on and from the date of their publication in the official Gazette.

2. Amendment of Regulation 3: For Clause 3.4 of Regulation 3 of the principal regulations, following shall be substituted, namely :-

“Reasonableness of rent shall be assessed by an Internal Committee, consisting of three members, to be constituted by the Commission by general or special order, out of which one member would be a representative of the Central Public Works Department (CPWD). The details of the proposals to be considered by the Committee shall be sent to the CPWD at least one week in advance. If the representative of CPWD is not present in a meeting, another meeting shall be convened after giving a notice of at least one week for consideration of the proposals and also informing the CPWD that if their views are not received and their representative is not present in the second meeting, it shall be deemed that CPWD has no objection to the proposals. The Committee shall be competent to decide the matters in such second meeting.”

(K.S. Dhingra)
Chief (Law)

Note: The principal regulations were notified in the Gazette of India (Extraordinary) Part III, Section 4 on 17.08.2007.